

### IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

# HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 3<sup>rd</sup> OF JULY, 2025 MISC. CRIMINAL CASE No. 23661 of 2025 GANGABAI @ JYOTI

Versus

#### THE STATE OF MADHYA PRADESH

#### **Appearance:**

Shri Nilesh Manore - Advocate for the applicant.

Shri Vishal Singh Panwar- G.A. for the State.

## WITH MISC. CRIMINAL CASE No. 24921 of 2025 ARJUN

Versus

#### THE STATE OF MADHYA PRADESH

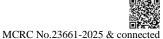
#### **Appearance:**

Shri Jaydeep Khanuja - Advocate for the applicant.

Shri Vishal Singh Panwar- G.A. for the State.

#### **ORDER**

- 1] They are heard. Perused the case diary/challan papers.
- 2] This order shall govern the disposal of M.Cr.C. Nos.23661/2025 and 24921/2025, as both the cases have arisen out of the same Crime No.42 of 2025, registered at Police Station Neemuch City, District Neemuch.
- 3] Both these applications are the first bail applications filed by applicants Gangabai and Arjun under Section 483 of Bharatiya Nagrik Suraksha Sanhita, 2023/439 of Cr.P.C. as they are implicated in connection with Crime No.42/2025 registered at Police Station Neemuch City, District Neemuch (MP) for offence



punishable under Sections 419, 420, 467, 468, 471 and 120-B of the Indian Penal Code, 1860. The applicants are in custody since 01.02.2025 and 31.01.2025 respectively.

- 4] It is alleged that the applicant Gangabai @ Jyoti in M.Cr.C. No.23661/2025 and applicant Arjun in M.Cr.C. No.24921/2025 impersonated as Kasturibai and Shivnarayan respectively, on the basis of which, an agreement was executed in favour of the complainant and money obtained from him.
- 5] Counsel for the applicants have submitted that both the applicants have been falsely implicated in the case. So far as the applicant Gangabai is concerned, it is submitted that even as per the case of the prosecution, her thumb impression was obtained while she was at home only, and a sum of Rs.10,00,000/- was credited in her account, and in the account of Arjun also, Rs.10,00,000/- was credited. Counsel have submitted that both the applicants are lodged in jail since 01.02.2025 and 31.01.2025 respectively and the charge-sheet has already been filed, and although in respect of Gangabai fingerprint expert's report is available, however, against Arjun, no such report is available on record. It is also submitted that the main allegations of fraud are against Govind Singh, Sunil Bhamoria and Kalu @ Shailendra Bairagi, who have received around Rs.30 lacs. Thus, it is submitted that the bail applications may be allowed.
- 6] Counsel for the respondent/State, on the other hand, has vehemently opposed the prayer, and it is submitted that looking to the fingerprint expert's report, where it is found that the sale agreement was executed by the applicant Gangabai, no case for grant of bail is made out, and in respect of Arjun, it is submitted that the handwriting expert's report is still awaited.
- 7] Heard. On due consideration of submissions, and on perusal of the case-diary, it is found that even according to the complainant, the applicant Gangabai, who has impersonated as Kasturibai, has already paid back to the complainant a sum of Rs.9,90,000/- out of Rs.10,00,000/- which were credited in



her account, and it is also found that her thumb impression was obtained in her house only, and in such circumstances, she deserves to be released on bail.

- 8] Similarly, co-accused Arjun had also deposited a sum of Rs.9,90,000/-, which was received in his account. Although, he has impersonated as Shivnarayan, however, considering the period of incarceration and the fact that he has already returned almost the entire amount, except Rs.10,000/-, this Court is of the considered opinion that he also deserves to the released on bail.
- 9] Accordingly, without commenting on the merits of the case, the application filed by the applicants is allowed. The applicants are directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/(rupees Twenty Five thousand) each with separate solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that they shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.
  - 10] M.Cr.C. stands *allowed* and *disposed of*.

    Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar